

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-133(ND)/2017 (Appeal No. 10/2017)

IN THE MATTER OF:

Supercast Ispat India Pvt. Ltd.

.... Applicant/petitioner

vs.

The Registrar of Companies

... Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant: Mr. Pradeep Ku. Mittal & Ms. Deepika Dixit, Advs.

For the Respondent: Mr. L.K. Bhushan & Mr. Anirudh Arunkumar, Advs.

For the Income Tax Dept.: Ms. Easha Kadian & Mr. Yuvan Gandhi, Advs.

For the ROC, Delhi: Mr. Manish Raj, Company Prosecutor

ORDER

The Income Tax Department is a necessary and proper party and therefore, we implead Union of India, Ministry of Finance, Department of Revenue through Income Tax Department as party-respondent No. 2.

Amended memo be filed by the appellant within two days.

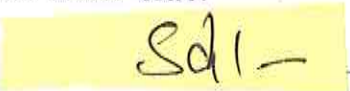
Let two copies of the paper book be served to the learned Proxy Counsel, Ms. Easha Kadian for Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department-added respondent No. 2 during the course of the day.

Reply by the Income Tax Department shall be filed within four weeks with a copy in advance to the other side.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the other side.

Rejoinder to the reply of the Registrar of Companies may also be filed before the adjourned date with a copy in advance to the other side.

List for further consideration on 31.01.2018.


(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT


(DEEPA KRISHAN)

MEMBER(TECHNICAL)